

**CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH**

**CONTEMPT PETITION NO.170/00035/2020  
IN  
ORIGINAL APPLICATION NO.170/00523-525/2016**

**DATED THIS THE 12<sup>TH</sup> DAY OF APRIL, 2021**

**CORAM:**

**HON'BLE SHRI SURESH KUMAR MONGA, MEMBER (J)  
(On video conference from Central Administrative Tribunal,  
Chandigarh Bench, Chandigarh.)**

**HON'BLE SHRI RAKESH KUMAR GUPTA, MEMBER (A)  
On video conference from Central Administrative Tribunal, Bangalore  
Bench, Bangalore.)**

1.Ch.Govinda Rao,  
Aged about 46 years,  
S/o Jaggappadu,  
Working as Loco Pilot (Pass)  
South Western Railway,  
Hubli and residing at H.No.85,  
Mahaboob Mansion,  
Near Railway Chalukya Institute,  
Brindavan Colony, 4th Cross,  
Gadag Road, Hubli-580 020.

2.V. Ravi Shankar,  
Aged about 48 years,  
S/o Ramakrishnaiah  
Working as Loco Pilot (Pass)  
South Western Railway,  
Hubli and residing at Flat No.S-4,  
Kalpataru Apartment,  
M.T. Colony,  
Gadag Road, Hubli-580 020.

3.Shajimon.S,  
Aged about 46 years,  
S/o Sivan. K,  
Working as Loco Pilot (Pass)  
South Western Railway,  
Hubli and residing at Flat No.GA-3,

Pratamesh Residency,  
Station Road, (Near Kubera Hostel),  
Miraj (Post).

...Petitioners

(By Advocate Shri B. S. Venkateshkumar)

V/s.

1. Shri Ajay Kumar Singh,  
General Manager,  
South Western Railway,  
Headquarters Office,  
Gadag Road, Hubli-580 020.

2. Shri B.G. Mallya,  
Chief Personnel Officer,  
South Western Railway,  
Headquarters Office,  
Hubli Division,  
Hubli-580 020.

3. Shri Chrispne,  
Senior Divisional Personnel Officer,  
Personnel Branch, Hubli Division,  
South Western Railway,  
Headquarters Office,  
Hubli-580 020.

....Respondents.

(By Shri J.Bhaskar Reddy, Counsel for Respondents)

### **O R D E R (ORAL)**

#### **PER: SURESH KUMAR MONGA, MEMBER (J)**

Shri J. Bhaskar Reddy, learned counsel for the respondents at the very outset stated that the order dated 08.01.2019 passed by this Tribunal in OA.No.523 to 525/2016 has already been complied with, as the respondents have re-casted the seniority of the petitioners as per the directions of this Tribunal.

2. The fact as stated by Shri Bhaskar Reddy has not been disputed by Shri B. S. Venkatesh Kumar, learned counsel for the petitioners.
3. Shri B. S. Venkatesh Kumar, however, stated that the Contempt Petition may be disposed of with liberty to the petitioners to lay a challenge to the re-casted seniority list which has now been circulated on 09.04.2021.
4. In view of the above, the Contempt Petition is disposed of with liberty as aforesaid.
5. Rule of the court is discharged.

**(RAKESH KUMAR GUPTA)**  
**MEMBER (A)**

**(SURESH KUMAR MONGA)**  
**MEMBER (J)**

Vmr.